

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 707 of 2020

IN THE MATTER OF:

Solenis Chemicals (India) Pvt. Ltd.

....Appellant

Vs.

Arjun Pulp and Paper India Pvt. Ltd.

....Respondent

Present:

For Appellant: Mr. Kamal Ahuja, Advocate

For Respondent:

O R D E R
(Virtual Mode)

15.01.2021: Since the present Hon'ble Bench will not be available in the near future, at this stage, this Tribunal De-part Heard's the present Appeal. It is made clear that the instant Appeal *Company Appeal (AT) (Ins) No. 707 of 2020* shall not be treated as 'Part Heard' any more.

In view of the above, the office of the Registry is required to place the instant Appeal *Company Appeal (AT) (Ins) No. 707 of 2020* papers before the Hon'ble acting Chairperson of this Tribunal and to obtain necessary orders to post before the Hon'ble appropriate Bench as deemed fit in the subject matter in issue.

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/kam